

# The Kolkata Gazette



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Part III—Acts of the West Bengal Legislature

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

NOTIFICATION

No. 243-L.— 22nd February, 2005.—The following Act of the West Bengal Legislature, having been assented to by the Governor, is hereby published for general information:—

## West Bengal Act XXI of 2004

### THE WEST BENGAL BOARD OF SECONDARY EDUCATION (SECOND AMENDMENT) ACT, 2004.

[Passed by the West Bengal Legislature.]

[Assent of the Governor was first published in the *Kolkata Gazette, Extraordinary*, of the 22nd February, 2005.]

*An Act to amend the West Bengal Board of Secondary Education Act, 1963.*

WHEREAS it is expedient to amend the West Bengal Board of Secondary Education Act, 1963, for the purpose and in the manner hereinafter appearing; West Ben. Act V of 1963.

It is hereby enacted in the Fifty-fifth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and commencement.

1.(1) This Act may be called the West Bengal Board of Secondary Education (Second Amendment) Act, 2004.

(2) It shall be deemed to have come into force on the 12th day of November, 2004.

Amendment of section 9 of West Ben. Act V of 1963.

2. In sub-section (2) of section 9 of the West Bengal Board of Secondary Education Act, 1963 (hereinafter referred to as the principal Act), after the first proviso, the following proviso shall be inserted:—

“Provided further that the State Government may, if it considers necessary so to do in the interest of public service and for the reasons to be recorded in writing, by order raise the said upper age limit of sixty-two years, in a particular case, by a period not exceeding one year.”

Repeal and saving.

3. (1) The West Bengal Board of Secondary Education (Amendment) Ordinance, 2004, is hereby repealed. West Ben. Ord.V of 2004.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the West Bengal Board of Secondary Education (Amendment) Ordinance, 2004, shall be deemed to have been validly done or taken under the principal Act as amended by this Act.

By order of the Governor,

MD. HESAMUDDIN,  
Jt. Secy. to the Govt. of West Bengal,  
Law Department.